

**GOVERNMENT OF INDIA  
ROAD TRANSPORT AND HIGHWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:714  
ANSWERED ON:24.11.2009  
CONSTRUCTION WORKS BY NHAI  
Deshmukh Shri K. D.;Gangaram Shri Awale Jaywant

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:**

- (a) the details of the ongoing construction works being carried out by the National Highways Authority of India (NHAI) in different States in the country alongwith their present status, State-wise and NH-wise;
- (b) the steps taken by the Government to expedite the completion of such construction works; and
- (c) the time by which these projects are likely to be completed?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH)

(a),(b)&(c) The details of the ongoing construction works being carried out by the National Highways Authority of India (NHAI) in different States in the country alongwith their present status, State-wise and NH-wise and the time line for completion are given in Annex enclosed. Regional offices of NHAI have been set up at 10 different locations in the country to look after implementation of projects. The progress of works is regularly monitored at various levels such as by Supervision Consultant, Regional Officers, Project Directors and senior officers of NHAI. Progress of work is also monitored by holding reviews meetings with Chairman, NHAI, and other officers of the Ministry. State Governments have appointed senior state government officials as nodal officers for resolving problems associated with implementation of the NHDP such as land acquisition, removal of utilities, forest/ pollution/ environment clearances etc. A Committee of Secretaries (COS) under the chairmanship of Cabinet Secretary has been constituted to address the inter-ministerial and Centre-State issues such as land acquisition, environment approvals, clearance of ROBs etc. The State Governments have been requested to set up Special Land Acquisition Units to expedite land acquisition for various projects. Steps have been taken to improve cash flow problems of contractors by granting interest bearing discretionary advance at the request of contractor, release of retention money against bank guarantee of equal amount and deferment of recovery of advances (on interest basis).